

**SECTION III-A
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

**PRAYER FOR INTERIM RELIEF
IN
CIVIL APPEAL NOS. 8255, 8256, 8257, 8258, 8259-66, 8267-71, 8272, 9086,
9087-89 OF 2014**

JAIPRAKASH ASSOCIATE LTD. ETC.

.....APPELLANTS

VERSUS

STATE OF U.P. & ORS.

.....RESPONDENTS

OFFICE REPORT

CIVIL APPEAL NOS. 8255, 8256, 8257, 8258, 8259-66, 8267-71, 8272 OF 2014

The matters above-mentioned were listed before the Hon'ble Court on 22nd August 2014 when the Court was pleased to pass the following order:

"Leave granted.

In the meantime, by way of an ad-interim relief, the implementation of the impugned judgment shall remain stayed in all the matters.

The prayer for interim relief shall be heard on 7th November, 2014.

In the meantime, the unserved respondents shall be served and the pleadings shall be completed."

CIVIL APPEAL NOS. 8255, 8256 & 8257 OF 2014

It is submitted that there are three common respondents in the said matters. Show Cause notice was issued to all the three respondents on 18th July, 2014. Mr. Rakesh U Upadhayay, Advocate has on 20.08.2014 filed Vakalatnama and appearance on behalf of Respondent Nos. 2 and 3. Neither A.D. card nor unserved cover containing the said notice has been received back from Respondent No.1. After the grant of Special Leave Petition, Counsel for the Appellant has on 18.09.2014 filed Process fee and Spare

Copies. Notice of Lodgement of Petition of Appeal has been issued on 10th October 2014. Certificate of Service in respect of Respondent No. 1 is awaited.

Services is incomplete in respect of Respondent No. 1 (State of U.P.).

CIVIL APPEAL NOS. 8258 OF 2014

It is submitted that there are three respondents. Show Cause notice was issued on 18.07.2014 to all the respondents. Mr. Pradeep Mishra, Advocate has on 5th September 2014 filed V/A on behalf of Respondent Nos. 2 & 3. Neither A.D. card nor unserved cover containing the said notice has been received back from respondent No. 1. After the grant of Special Leave Petition, Counsel for the Appellant has on 18.09.2014 filed Process fee and Spare Copies. Notice of Lodgement of Petition of Appeal has been issued on 10th October 2014. Certificate of Service in respect of Respondent No. 1 is awaited.

Services is incomplete in respect of Respondent No. 1 (State of U.P.).

CIVIL APPEAL NOS. 8259-66 OF 2014

Show cause notice was issued to all the seven respondents. Mr. Pradeep Mishra, Advocate has on 17th October 2014 filed Vakalatnama/Appearance on behalf of Respondent No. 1 in Civil Appeal Nos. 8260, 8261 & 8262, Respondent No. 2 in Civil Appeal Nos. 8259, 8260, 8261, 8262, 8263, 8264 & 8265, Respondent No. 3 in Civil Appeal Nos. 8259, 8264, 8265 & 8266, Respondent No. 4 in Civil No. 8266. Neither AD cards nor unserved covers containing notice have been received from Respondent No. 1 in Civil Appeal Nos. 8259, 8263, 8264, 8265 & 8266, Respondent No. 3 in Civil Appeal Nos. 8260, 8261 & 8262, (State of U.P.) Respondent No. 4 in Civil Appeal Nos. 8260, 8261 & 8262, Respondent Nos. 2, 5, 6 & 7 in Civil Appeal No. 8266 of 2014. After the grant of Special Leave Petition, Counsel for the Appellant has on 09th October 2014 filed Process fee and Spare Copies. Notice of Lodgement of Petition of Appeal has been issued on 17th October 2014. Certificate of Service in respect of Respondent No. 1 in

Civil Appeal Nos. 8259, 8263, 8264, 8265 & 8266, Respondent No. 3 in Civil Appeal Nos. 8260, 8261 & 8262, (State of U.P.) Respondent No. 4 in Civil Appeal Nos. 8260, 8261 & 8262, Respondent Nos. 2, 5, 6 & 7 in Civil Appeal No. 8266 of 2014 is awaited.

Service is incomplete in respect of Respondent No. 1 in Civil Appeal Nos. 8259, 8263, 8264, 8265 & 8266, Respondent No. 3 in Civil Appeal Nos. 8260, 8261 & 8262, (State of U.P.) Respondent No. 4 in Civil Appeal Nos. 8260, 8261 & 8262, Respondent Nos. 2, 5, 6 & 7 in Civil Appeal No. 8266 of 2014.

CIVIL APPEAL NOS. 8267-71 OF 2014

Show cause notice was issued to all the Respondents. Mr. Pradeep Mishra, Advocate has on 17th October 2014 filed Vakalatnama/Appearance on behalf of Respondent Nos. 2-4. Neither A.D. card nor unserved cover containing the said notice has been received back from respondent No 1. After the grant of Special Leave Petition, Counsel for the Appellant has on 18.09.2014 filed Process fee and Spare Copies. Notice of Lodgement of Petition of Appeal has been issued on 10th October 2014

Certificate of Service in respect of Respondent No. 1 is awaited.

Service is incomplete in respect of Respondent No. 1(State of U.P.).

CIVIL APPEAL NO. 8272 OF 2014

Show cause notice was issued to all the three Respondents. Mr. Rakesh U Upadhyay, Advocate has on 22nd August 2014 filed Vakalatnama/Appearance on behalf of Respondent Nos. 2 & 3. Neither A.D. card nor unserved cover containing the said notice has been received back from Respondent No.1. After the grant of Special Leave Petition, Counsel for the Appellant has on 18.09.2014 filed Process fee and Spare Copies. Notice of Lodgement of Petition of Appeal has been issued on 10th October 2014. Certificate of Service in respect of Respondent No. 1 is awaited.

Services is incomplete in respect of Respondent No. 1.(State of U.P.)

It is submitted that the copy of the notice was also issued to Mr. R.P. Mehrotra, Advocate (Standing counsel for the state of U.P./ respondents) but he has not filed Vakalatnama and appearance on behalf of State of U.P./respondents.

CIVIL APPEAL NO. 9086 & 9087-9089 OF 2014

The matters above-mentioned were listed before the Hon'ble Court on 8th September 2014 when the Court was pleased to pass the following order:-

"Delay condoned.

Leave granted.

Tag with Civil Appeal No. 8255 of 2014."

CIVIL APPEAL NO. 9086

There are four Respondents. Respondent No. 3 is represented by Mr. Rakesh U Upadhyay, Advocate. Notice of lodgement of Petition of Appeal has been issued to Respondents No. 1, 2 & 4. Certificate of Service is awaited. Service of Notice of Lodgement of Petition of Appeal is not complete.

CIVIL APPEAL NO.9087-89 OF 2014

There are three Respondent. Respondent Nos.2 & 3 are represented by Mr. Rakesh U Upadhyay, Advocate. Notice of lodgement of Petition of Appeal has been issued to Respondents No. 1. Certificate of Service is awaited. Service of Notice of Lodgement of Petition of Appeal is not complete.

The prayer for interim relief in the matters are listed before the Hon'ble Court with this office report

DATED THIS THE 03rd DAY OF NOVEMBER, 2014

ASSISTANT REGISTRAR

Copy to:-

1. Ms. Sharmila Upadhyay, Advocate
2. Ms. Rashmi Singh, Advocate
3. Ms. Abha Jain, Advocate
4. Mr. Rakesh U Upadhyay, Advocate
5. Mr. R. P. Mehrotra, Advocate
6. Mr. Pradeep Mishra, Advocate
7. Mr. Abhishek Sharma, Advocate
8. Mr. Ravi Prakash Mehrotra, Advocate

ASSISTANT REGISTRAR

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